



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष १, अंक ५४] शनिवार, डिसेंबर २६, २००९/पोष ५, शके १९३१ [पृष्ठे ३, किंमत : रुपये २०.००

असाधारण क्र. १०७

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Bombay Motor Vehicles Tax (Amendment) Act, 2009 (Mah. Act No. XXIX of 2009), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL,
Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XXIX OF 2009.

(First published, after having received the assent of the Governor, in the "Maharashtra Government Gazette", on the 26th December 2009

An Act further to amend the Bombay Motor Vehicles Tax Act, 1958.

WHEREAS both Houses of the State Legislature were not in session ;

AND WHEREAS the Governor of Maharashtra was satisfied

Bom. LXV of 1958. Mah. Ord. XXIV of 2009. that circumstances existed which rendered it necessary for him to take immediate action further to amend the Bombay Motor Vehicles Tax Act, 1958, for the purposes hereinafter appearing ; and, therefore, promulgated the Bombay Motor Vehicles Tax (Amendment) Ordinance, 2009, on the 26th October 2009 ;

AND WHEREAS it is expedient to replace the said Ordinance by an Act of the State Legislature ; it is hereby enacted in the Sixtieth Year of the Republic of India as follows :—

Short title and commencement. 1. (1) This Act may be called the Bombay Motor Vehicles Tax (Amendment) Act, 2009.
(2) It shall be deemed to have come into force on the 26th October 2009.

Amendment of First Schedule to Bom. LXV of 1958. 2. In the FIRST SCHEDULE to the Bombay Motor Vehicles Tax Act, 1958 (hereinafter referred to as "the principal Act"), in clause A,—
Bom. LXV of 1958.

(a) in sub-clause IV,—

(i) in entry (1), after sub-entry (f), the following sub-entry shall be added, namely :—

“(g) Jeep type motor cab (black and yellow) 5,000”;
permitted to carry more than six passengers but not exceeding twelve passengers, excluding driver, for every passenger :

Provided that, different rates of tax may be specified for the different Jeep type motor cab (black and yellow) on the basis of number of passengers permitted to be carried.

(ii) in entry (3), for sub-entry (a), the following sub-entry shall be substituted, namely :—

“(a) Ordinary omnibuses, permitted to carry 5,000”;
more than six passengers, excluding driver, for every passenger :

Provided that, different rates of tax may be specified for the different ordinary omnibuses on the basis of number of passengers permitted to be carried.

(b) after sub-clause VIII, the following sub-clause shall be added, namely :—

“IX. Camper Van— 20,000”.
Vehicles per square meter floor area excluding the driver's cabin.

Mah.
Ord.
XXIV
of
2009.

3. (1) The Bombay Motor Vehicles Tax (Amendment) Ordinance, 2009, is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued), under the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or issued, as the case may be, under the corresponding provisions of the principal Act, as amended by this Act.

Repeal of
Mah. Ord.
XXIV of
2009 and
saving.

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